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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO. 4/98/98 in O.A.NO. 510 /97

Between:

Dt. of Order: 29.1.98

D. Goswamy

...Applicant.

And

1. Sri S.S.Boparai, Secretary to the Govt. of India,
Min. of Food Processing Industries, Panchsheel Bhavan,
Kholgao Marg, New Delhi.
2. Dr. Dr. V.S. Somavamshi, Director General, Fishery Survey of India,
Botawala Chambers, Sri P.M. Road, Mumbai.
3. Dr. K.P. Philip, Zonal Director, Fishery Survey of India,
Beach Road, Visakhapatnam.

...Respondents.

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents : Mr.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr. V. Venkateswara Rao for the applicant and Mr. V. Vinod Kumar, for the respondents. Para 5 of the judgment dated 21.4.1997 is to be complied with. This para reads as follows:-

"5. Since the representation of the applicant has not been considered by the respondent No.2. We feel it appropriate to direct the respondent No.2 to consider the same bearing in mind the principles enunciated by the Calcutta Bench and Ernakulam Bench of this Tribunal. The Respondent No.2 shall consider the representation within a period of 2 months from the date of receipt of a copy of this order and inform the applicant suitably."

The reply issued to the applicant has been filed in this case. The applicant submits that the reply was issued without comparing those cases and the principles enunciated by the Calcutta and Ernakulam Benches of this Tribunal in T.A.No.93/87 & 100/87 decided on 26.3.1989 and O.A.13(A&N)/92 of Calcutta Bench. The respondents are directed to consider this aspect also and give an additional reply to the applicant within a period of two months from the date of receipt of a copy of this order.

With the above direction, the C.P. is closed.

M. H. B. 2/1
DEPUTY REGISTRAR